### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 319

TO BE ANSWERED ON THE 04<sup>TH</sup> FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)

#### **IMPOSITION OF SECTION 144 OF CRPC**

#### 319. SHRI DEEPAK BAIJ:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been undue imposition of section 144 of CrPC for suppressing freedom of speech and expression of people during the last three years resulting in a sense of unease among people in expressing their sentiments;
- (b) if so, the details thereof; and
- (c) the details regarding imposition of section 144 of CrPC in Delhi during each of the last three years and the number of places where police had to resort to lathicharge?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) & (b): No, Sir.
- (c): Information is being collected.

\*\*\*\*